

In The Court of Smt. Priyanka Saikia, JMFC,
Sonitpur, Tezpur

Case No: P.R. 1381/2019

State –vs- Sunmoni Das

20-09-2022

Accused Sunmoni Das is present before the court today.

Copy is ready and furnished to the accused Sunmoni Das in compliance of Section 207 of the Cr.P.C.

Upon perusal of the case record, it appears that the Chargesheet has been submitted under Sections 325, 307, 294, 427 IPC against the accused Sunmoni Das, which is exclusively triable by the Hon'ble Court of Sessions.

That being so, I hereby commit the case to Hon'ble Court of Sessions, Sonitpur, in compliance of Section 209 of the Cr.P.C.

Sent the case record along with case diary and all related accompaniments to the Hon'ble Court of Sessions, Sonitpur.

Notify the learned Public Prosecutor, Hon'ble Court of Sessions, Sonitpur.

The accused person vide petition no. 1650/22 has prayed to allow him to remain on his previous bail.

Upon perusal of the case record it appears that the accused Sunmoni Das is already on court bail on 11.07.2022. Therefore, the prayer is allowed and the accused shall remain on his previous bail until the next date.

Accused Sunmoni Das, is hereby directed to appear personally along with his bailor before the Hon'ble Court of Sessions, Sonitpur on 01-10-2022 without fail.

Inform all concerned.

Fixing 01.10.2022 for appearance before the Hon'ble Court of Sessions, Sonitpur.